IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 532/2016

IN THE MATTER OF:

Variscon Engineering Services Pvt. Ltd.

.....Petitioner

v.

Pier-One Constructions Pvt. Ltd.

.....Respondent

SECTION: UNDER SECTION 433(e) & 434 of the Companies Act, 1956

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s)

ORDER

Learned counsel for the non applicant states that full particulars of the husband of Mrs. Pratima Gauri shall be furnished to the Resolution Professional which may include his latest address, location, e-mail and other particulars. He also undertakes on behalf of Mrs. Pratima Gauri that she will cooperate in furnishing all the documents to Resolution Professional as per the prayer made in the application.

Let the needful be done before the next date of hearing.

To come up for further consideration on 09.02.2018.

(M.M. KUMAR)
PRESIDENT

PRESIDENT

(S.K. MOHAPATRA) (MEMBER TECHNICAL)